Annex - VII: Provisions of the credit information reporting mechanism subsequent to cancellation of licence or Certificate of Registration

- 1. All CIs, whose licence or CoR has been cancelled by the Reserve Bank of India shall be categorised as "Credit Institutions" under Section 2(f)(vii) of CICRA.
- 2. These CIs shall continue to report credit information of the borrowers on-boarded and reported to CICs prior to cancellation of their licence or CoR to all the four CICs till the loan lifecycle is completed or the credit institution is wound up, whichever is earlier.
- 3. These CIs shall have access to Credit Information Reports pertaining to only those borrowers which were onboarded and reported to CICs before the cancellation of their license/CoR.
- 4. CICs shall not charge the annual and membership fees from these CIs.
- 5. CICs shall tag these CIs as "Licence Cancelled Entities" in the CIR. CICs shall base this tagging based on the information available on the website of the Reserve Bank of India or the cancellation of licence order received from RBI.
- 6. These instructions shall also be applicable to those entities whose licence/CoR has been cancelled by the Reserve Bank of India prior to issuance of these instructions²⁵.
- 7. All other instructions regarding credit information reporting by CIs to CICs shall remain unchanged.

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²⁵ Circular No. DoR.FIN.REC.47/20.16.042/2024-25 dated October 10, 2024